

Central Administrative Tribunal, Principal Bench Original Application No.1491 of 2003

New Delhi, this the 11th day of May, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman Hon'ble Mr.S.A. Singh, Member(A)

Sh. Syed Zafaryab Ali, S/o late Hakim Syed Magsood Ali, R/o 1752, Gali Mir Jumla, Lal Kuan, Delhi-110 006

....Applicant

(By Advocate: Shri Ashwani Bhardwaj)

Versus

- The Govt. of N.C.T., Delhi Through the Secretary, Ministry of Health, G.N.C.T. of Delhi, Secretariat, I.G. Stadium, New Delhi
- 2. The Administrator, Director ISM & H, Head of the Department, A & U Tibbia College, Govt. of N.C.T. Delhi, Karol Bagh, New Delhi-5
- 3. The Executive Officer, Office of the Head of Office, A & U Tibbia College, Govt. of N.C.T. Delhi, Karol Bagh, New Delhi-5

....Respondents

(By Advocate: Shri Vijay Pandita)

ORDER(ORAL)

By Justice V.S. Aggarwal, Chairman

During the course of submissions, learned counsel for applicant pointed that a Screening Committee had appointed to consider the cases of the employees of erstwhile Ayurvedic and Unani Tibbia College. the the applicant, it is stated that no decision has whether he is to be regularised or not while in case such persons, such a decision has been Learned counsel for the respondents refers the decision of this Tribunal in the case of Dr.Rajesh Kumar

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Chhoker and others vs. Govt. of NCT of Delhi and others (0.A. No.820/2003) decided on 1.4.2004.

- We would have gone into the other facts and even considered the effect of the earlier decision of this Tribunal but in the facts of the present case, we are constrained not to do so. Reasons are obvious.
- 3. Once the case of the applicant is yet to be ie considered, whether he is to be regularised or not, we without delving into any other controversy, direct that the claim of the applicant should be considered if he is to be regularised like other employees of the Ayurvedic and Unani Tibbia College. Necessary exercise in this regard should be done within six months from today. Till then, the services of the applicant for the next six months shall not be terminated. O.A. is disposed of.

(S.A. Singh)
Member(A)

(V.S. Aggarwal) Chairman

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